

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36 Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 17/TT/2014

Date: 11.6.2014

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Petition for determination of Fees and Charges for Fibre optic communication system in lieu of existing Unified Load Dispatch and Communication (ULDC) Microwave links in North Eastern Region for the period 2009-14 block

Sir,

Please refer to your petition mentioned above. In this connection, I request you to furnish the following information on affidavit, with advance copy to respondents/ beneficiaries, latest by 30.6.2014:-

- (i) Detailed break-up of actual O&M expenditure for the period 2013-14 for the assets mentioned in the petition;
- (ii) Detailed break-up of additional capital expenditure for the period 2013-14 for the assets mentioned in the petition;
- (iii) Reasons for not considering the total Optic Fibre cable of 1160 km as one asset.
- (iv) Whereas the Investment Approval mentions the OPGW cable length as **1160 km**, the length being considered in the instant petition is approximately **117.12 km**. Details of commissioning of OPGW cable in future, Synchronous Digital Hierarchy (SDH), if any, may be furnished.
- (v) Status of terminating equipment of OPGW cable may be provided. It may be clarified that whether data transfer on this link has started. Necessary certificate from RLDC may be enclosed to certify that the asset is in use.
- (vi) Efforts made for DONER Funding.
- (vii) Detailed break up of element-wise capital cost for the assets mentioned in the petition.

Yours faithfully,

Sd/-
Dr. P.K. Sinha
A C (Legal)